

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
Lotus Inn Private Limited**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	LOTUS INN PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	07/04/2011
3.	Authority under which corporate debtor is incorporated / registered	RoC-Goa
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101GA2011PTC006649
5.	Address of the registered office and principal office (if any) of corporate debtor	108/9 MADHAV CHAMBERS, MALBHAT MARGAO GA 403601 IN
6.	Insolvency commencement date in respect of corporate debtor	03/03/2020 (Order received by email on 11/03/2020 by Interim Resolution Professional)
7.	Estimated date of closure of insolvency resolution process	30/08/2020(i.e.180 days from Insolvency Commencement Date i.e. 03/03/2020)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CS Anish Gupta Registration No: IBBI/IPA-002/IP-N00285/2017-18/10843
9.	Address and e-mail of the interim resolution professional, as registered with the Board	413, Autumn Grove, Lokhandwala, Kandivali East Mumbai-400101 Email:anish@csanishgupta.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	413, Autumn Grove, Lokhandwala, Kandivali East, Mumbai-400101 Mobile No: 9821099720 Email:agirp05@gmail.com
11.	Last date for submission of claims	25/03/2020 (i.e.14 days from the date of receipt of order to the Interim Resolution Professional.)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es) NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not yet identified.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: http://www.ibbi.gov.in/downloadform.html As in 10 above, Please refer Note no. 1 for applicable form.



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Lotus Inn Private Limited** on 03/03/2020.

The creditors of **Lotus Inn Private Limited** are hereby called upon to submit their claims with proof on or before **25/03/2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA – Not applicable.

Note 1:- The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of following specified forms:-

Form B - for claims by Operational Creditors except Workmen and Employees.

Form C-for claims by Financial Creditors

Form CA – Claim from Financial Creditors in a class

Form D-for claims by workmen and Employees.

Form E- for claims by Authorized Representatives of Workmen and Employees,

Form F- for claims by Creditors other than Financial Creditors and Operational Creditors

Please submit a copy of the duly completed forms to the attention of the IRP through electronic means at agirp05@gmail.com or physically at the address mentioned below kindly also submit relevant documentary proof in support of your claims.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 11/03/2020

Place: Goa

Anish Gupta
Interim Resolution Professional

